

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 684 of 2023

IN THE MATTER OF:

Sandeep

...Applicant

Vs

JR Group Power Automobile India

Pvt. Ltd. & Ors.

...Respondents

INTERM REPORT OF JOINT COMMITTEE IN OA No. 684 of 2023
SANDEEP VS JR GROUP POWER AUTOMOBILE INDIA

MOST RESPECTFULLY SHOWETH:

1. That applicant Sandeep has filed an Original Application No. 684 of 2023 before Hon'ble National Green Tribunal, New Delhi. The relevant portion of Hon'ble NGT order dated 08.11.2023 is reproduced as under: -
"1. Mr. Sandeep s/o Mr. Ratan Singh resident of Chirhara, Block Bawal, District Rewari, Haryana has filed this application under the provisions of the National Green Tribunal Act, 2010 complaining about causing of air pollution by M/s J.R. Group Power Automobile operating in Sector 7, HSIIDC, IMT, Bawal resulting in breathing problems and other ailments to the residents of the locality. The applicant made complaints to the concerned authorities but no action has been taken on the same.
2. *Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.*

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17/07/23

3. Notices alongwith copies of the application and documents attached therewith be issued to respondent requiring it to file its reply/response to the allegations made in the application within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, State PCB and Deputy Commissioner, Rewari and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

5. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 16.02.2024."

2. In compliance with the Hon'ble NGT order, dated 08.11.2023, Joint Committee consisting of below mentioned officers inspected the unit on 10.01.2024.

1. Sh. Suneel Dave, Scientist 'F', CPCB, Chandigarh
2. Sh. Jitender Singh, SDM, Bawal, District Rewari.

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3. Sh. Praveen Kumar, AEE HSPCB, Rewari

3. The Committee has observed that following three potential sources, responsible for volatile organic pollutants causing smell and breathing problems as mentioned in the O. A. No. 684/2023:

- (a) Paint Shop Exhaust with Water Droplets
- (b) Unscientific Storage of Paint Sludge, a hazardous waste, and
- (c) Effluent Treatment Plant Sludge, another hazardous waste.

The photos are attached as **Annexures-1** showing the non-compliance status on account of management of Hazardous Wastes (1Schedule-I- Process wastes, residues & Sludges, paint sludge and Used/spent oil).

It was noticed that plastic reject, being reused in production of plastic automobiles parts, lying outside the controlled area and opened space resulting in blocking free and safe passage mandatorily to be maintained in such industrial operation as the material is of fire hazard in nature.

4. Considering the observation, the Committee has felt that ambient air quality monitoring for Benzene (gaseous phase), Benzo-a-pyrene, Nickel (Ni), Arsenic (Ar), Lead (Pb) (all particulate phase) be undertaken to establish that volatile emissions are released during the said industrial operation along with heavy metals. A lab recognised under E P A, 1986 is to be engaged and monitoring is scheduled to be carried out in the third week of February, 2024.

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12/02/24

PRAYER

In view of the above submissions, it is humbly prayed that the Hon'ble Tribunal may be pleased to grant two months time for submitting of action taken report by the joint committee.


Sh. Suneel Dave,
Scientist 'F', CPCB


Sh. Manoj Kumar,
SDM, Bawal


Sh. Praveen Kumar,
AEE, HSPCB, Rewari

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